of hospitals accredited by Joint Commission International (JCI) and National Accreditation Board for Hospitals and Healthcare Providers (NABH) and Medical Tourism facilitators (Travel Agents/Tour Operators) approved by Ministry of Tourism, Government of India and engaged in Medical Tourism subject to adherence to scheme guidelines and availability of funds. The Medical Tourism activity is mainly driven by private sector. The Ministry of Tourism only plays the role of facilitator in terms of marketing and promoting this in key markets.

Displacement of tribal people

1060. SHRI T. K. RANGARAJAN:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether it is a fact that the mining policy of Government is leading to large scale alienation of tribal land and displacement of the tribal people;
- (b) if so, the details of land acquired and number of Scheduled Tribes displaced in the last six years, State-wise; and
 - (c) the details of corporate that were given the mining contracts?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEV S. KHANDELA): (a) Ministry of Mines has informed that:

Mining operations often involve acquistiion of land held by individuals therefore the National Mineral Policy provides for social impact assessment and also adequate provisions for Relief and Rehabilitation. The National Mineral Policy, 2008 (For nonfuel and non-coal minerals) in para 7.11 provides that "in so far as indigenous (tribal) populations are concerned the Sustainable Development Framework shall incorporate models of stakeholder interest for them in situations where the weaker sections like the local tribal populations are likely to be deprived of their means of livelihood as a result of the mining intervention. In areas in which minerals occur and which are inhabited by tribal communities and weaker sections it is imperative to recognize resettlement process of the affected zone. Thus all measures proposed to be taken will be formulated with the active participation of the affected persons, rather than externally imposed. A careful assessment of the economic, environmental and social impact on the affected persons will be made."

Accordingly, the draft Mines and Minerals (Development & Regulation) Bill, 2011 has been introduced in the Lok Sabha on 12th December, 2011, presently referred to the Standing Committee on Coal and Steel.

- (b) Details on land acquired and number of Scheduled Tribes be displaced are not maintained centrally.
 - (c) Mining leases and mining contracts are granted by State Governments.